

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.139- IA/254(AHM)2021  
ITEM No. 140- IA/255(AHM)2021  
ITEM No. 141- IA/304(AHM)2021 in  
**CP(IB) 503 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Huhtamaki PPL Ltd

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

**Order delivered on ..10/10/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Harish Khatri and Mr. Salil M. Thakore, Advocate  
for the Resolution Professional

For the Respondent : Mr. Jaimin Dave, Advocate along with  
Mr. Priyank Dave, Advocate.

**ORDER**

The Ld. Counsel appearing for the Resolution Professional pointed out that there is an order passed by the Hon'ble Supreme Court to maintain the status quo in respect of the CIRP of the Corporate Debtor. Hence, the matter stands adjourned.

List the matter on 21.12.2022

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**